

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No.3522/2015**

New Delhi this the 29<sup>th</sup> day of November, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)**

Shri Vir Singh Rajora  
(Aged about 69 about years)  
S/o Late Shri Kashi Ram  
R/o A-2/430, Nanad Nagri  
Delhi – 110 093.

... Applicant

(By Advocate:Shri T.D.Yadav)

VERSUS

1. Govt of NCT of Delhi  
Through Chief Secretary  
Delhi Secretariat, I.P.Estate,  
New Delhi.
2. Director of Education  
Old Secretariat, Delhi.
3. Controller of Accounts  
Principal Accounts Office  
Govt. of NCTD  
A-Block, Vikas Bhawan, New Delhi.
4. The Pay & Accounts Officer VIII  
O/o the Pay & Accounts Office  
GNCTD, GTBH Complex, Shahdara, Delhi.
5. The Principal  
Sarvodaya Bal Vidyalaya  
C-Block, Dilshad Garden, Delhi. ... Respondents

(By Advocate:Shri Vijay Pandita)

**O R D E R (Oral)**

**Mr. V. Ajay Kumar, Member (J):**

The applicant filed the OA seeking the following reliefs :-

"(i) to direct the respondents to release/pay enhancement/revised amount of Fixed Medical Allowance from 100 to 300

w.e.f.1.9.2008 vide OM dt. 26.5.2010 and again enhancement of the amount of FMA from Rs.300 to Rs.500 w.e.f. 19.11.2014 and grant consequential benefits like arrears to applicant forthwith.

- (ii) to direct the respondents to pay provisional pension on the due date i.e. last working day of the month to which it relates.
- (iii) to direct the respondents to comply their circular dt.19.1.2007 and 5.5.2011 regarding timely payment of provisional pension to the pensioner.
- (iv) to direct the respondents to grant consequential benefits like arrears to applicant.
- (v) to direct the respondent to grant 24% interest on delayed payment of Fixed Medical Allowance to applicant.
- (vi) to pass any other order/s as deemed fit and proper in the facts and circumstances of the case.
- (vi) Award cost."

2. When this matter is taken up, the learned counsel for the respondents while drawing attention to this Tribunal, to the various Annexures enclosed with the counter reply has categorically submitted that the respondents have been paying the provisional pension to the applicant regularly, along with all other allowances without any delay, and they have also paid the fixed medical allowance @ Rs.500/- w.e.f. May, 2015 onwards, hence, the OA has become infructuous.

3. In view of granting of reliefs claimed by the applicant, nothing survives in this OA and since the OA has become infructuous, the same is disposed of, accordingly. No costs.

**(V. Ajay Kumar)  
Member (J)**

